

ÍTEM NO.4

COURT NO.9 SECTION II  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 6753-6755/2014  
(Arising out of impugned final judgment and order dated 27/05/2014  
in CRLA No. 1534/1995, CRLA No. 1832/1995, CRLA No. 1834/1995  
passed by the High Court of Judicature at Allahabad)  
MUKARRAB ETC Petitioner(s)

VERSUS

STATE OF U.P. Respondent(s)  
(With appln(s) for bail on behalf of petitioner Nos. 2 and 5 namely  
Mukarrab and Arshad, exemption from filing O.T., appln(s) u/s 7A of  
Juvenile Justice (Care and Protection of Children) Act, 2000 on  
behalf of petitioner Nos. 2 and 5 namely Mukarrab s/o Mulla Zafar  
and Arshad s/o Rashid, permission to file additional documents and  
office report)  
(For final disposal)

Date : 17/11/2016 These petitions were called on for hearing today.

CORAM : HON&#39;BLE MR. JUSTICE A.K. SIKRI  
HON&#39;BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. A. K. Sanghi, Sr. Adv.  
Mr. Shakeel Ahmed, Adv.  
Ms. Sadiya Shakeel, Adv.  
Mr. Ansar Ahmed Ansari, Adv.

For Respondent(s) Mr. Pawanshree Agrawal, Adv.  
Mr. Abhishek Chaudhary, Adv.  
Mr. Dinesh Kumar Garg, Adv.  
Mr. Abhishek Garg, Adv.  
Mr. Dhananjay Garg, Adv.  
Mr. Deepak Mishra, Adv.  
Mr. Ashok Kumar Bhardwaj, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.  
Arguments concluded.  
Judgment reserved.

(Nidhi Ahuja) (Mala Kumari Sharma)  
Court Master Court Master